

GOVERNMENT OF INDIA
MINISTRY OF ROAD TRANSPORT AND HIGHWAYS
LOK SABHA
UNSTARRED QUESTION NO. 6220
ANSWERED ON 05TH APRIL, 2018

BLACK LISTING OF CONSTRUCTION COMPANIES

6220. DR. RATNA DE (NAG):
SHRI SANTOSH KUMAR:
SHRI HARI OM PANDAY:
DR. MAMTAZ
SANGHAMITA:
SHRI MANOJ TIWARI:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS

सड़क परिवहन और राजमार्ग मंत्री

be pleased to state:

- (a) whether the NHAI has black listed some road construction companies for irregularities/anomalies in road projects in various States including West Bengal, Delhi/ NCR, Bihar and Uttar Pradesh;
- (b) if so, the details thereof along with the details of such companies;
- (c) whether any punishment/penalties have been awarded in such cases and if so, the details thereof; and
- (d) the manner in which these irregularities/anomalies are proposed to be sorted out?

ANSWER

THE MINISTER OF STATE IN THE
MINISTRY OF ROAD TRANSPORT AND HIGHWAYS
(SHRI MANSUKH L. MANDAVIYA)

(a) to (b) M/s. Awadh Builders have been blacklisted forever from participating in National Highways Authority of India (NHAI) for fraudulent bank guarantee against performance security with respect to the work of periodic renewal of cable stayed Naini Bridge.

(c) to (d) The bidding document provides for non-eligibility of bidder in case of non-performance on any work, expulsion from the project or termination due to their event of breach /default in last three years in case of Build-Operate-Toll (BOT) / Hybrid Annuity Method (HAM) projects and two years in case of Engineering-Procurement-Construction (EPC) projects. Prior to taking action for banning, an opportunity is been given to all the defaulters. The final outcome depends upon their response.
